

Statement

(Rs. in lakhs)

S.No.	Name of the Scheme	Broad Objectives	Extent of funding	Status	Achievements during the last three years 93-94, 94-95 and 95-96			Physical
					93-94	94-95	95-96	
1	2	3	4	5	6	7	8	9
1.	Ganga Action Plan Phase-I	abatement of river water pollution	100%	ongoing	2440	865	582	Targets fixed in terms of financial releases
2.	Ganga Action Plan Phase-II	abatement of river water pollution	50%	ongoing	1069	235	638	-do-
3.	Paryavaran Vahini	create environmental awareness through active participation of public	100%	ongoing	2.04	2.86	-	Paryavaran Vahinis constituted in 14 districts
4.	Biosphere Reserves	To set up Biosphere Reserves	100%	ongoing	48.26	20.90	43.15	1 Biosphere Reserve covered
5.	Conservation of Wetlands	to protect and regenerate the Wetlands	100%	ongoing	-	-	3.30	N.A.

N.A. : Not Available

[English]

Prohibition

2576. SHRI GEORGE FERNANDES : Will the Minister of WELFARE be pleased to state :

(a) whether Government are committed to introducing the prohibition all over the country;

(b) if so, concrete steps being taken to amend the Constitution of India; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) Implementation of Prohibition is the responsibility of the States by virtue of Entry 8 of the List II (State List) in the 7th Schedule of the Constitution of India. Therefore, the role of the Government of India is confined to advocacy and awareness generation.

Sale of Wheat Under Open Sale Scheme

2577. SHRIMATI LAKSHMI PANABAKKA : Will the Minister of FOOD be pleased to state :

(a) whether the Government have decided to handover the sale of wheat under the Open Sale Scheme to the States;

(b) if so, the details thereof and the reaction of the States thereto;

(c) whether the Government under this decision would not be able to account for shortage of wheat by March when the buffer stock of wheat in the Central Pool is feared to be depleted;

(d) if so, the details thereof;

(e) the concrete policy prepared by the Government in view of its present shortage and the extent to which the position of wheat has improved; and

(f) the total wheat imported/to be imported and the quantity to be distributed to the States therefrom?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) Yes, Sir. In December'96, a decision was taken that the entire quantity of wheat allocated for different States under Open Market Sale Scheme (Domestic) be allocated to the respective State Government/UTs. The system of allotment through the three-member committee will, however, continue in these States/UTs which were not willing to undertake the sale of wheat under OMSS (D). The State Governments have taken over the distribution of wheat against the monthly allocation made by FCI under the scheme except in the following States :

Delhi, Rajasthan, Himachal Pradesh, Orissa and Tamil Nadu.

(c) and (d) Open Sale Scheme was started with a view to increasing availability in the market and thereby containing sharp rise in prices. In order to augment the availability of wheat in the country, Government of India decided to import upto two million tonnes of wheat. This will also augment the buffer stock level.

(e) In addition to import of wheat, steps are being taken to increase procurement of wheat from March, 1997 at a higher level than 1996-97.

(f) Contracts for 16.75 lakh MT have been concluded so far, of which a quantity of 5.40 lakh tonnes has arrived in the country. The entire quantity of imported wheat will form part of the Central Pool and be distributed under PDS/RPDS and other Welfare schemes to the States/UTs.

[Translation]

De-Addiction Centres

2578. DR. RAMKRISHNA KUSMARIA : Will the Minister of WELFARE be pleased to state :

(a) the number of de-addiction centres established during the last three years in the country;

(b) the details of de-addiction centres established in Madhya Pradesh during the said period;

(c) if not, the reasons therefor;

(d) whether certain welfare schemes of Madhya Pradesh are lying pending with the Union Government for approval;

(e) if so, the reasons for the delay in according the same; and

(f) the date by which these schemes are likely to be approved?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) 32 De-addiction Centres were brought under the grant-in-aid Scheme of Prohibition and Drug Abuse Prevention, implemented by this Ministry.

(b) Following two De-addiction Centres in Madhya Pradesh were sanctioned grant under the above Scheme during the said period :

(i) Indian Red Cross Society, Mandsaur.

(ii) Indian School of Social Work, Indore.

(c) Does not arise.

(d) to (f) The Ministry has received proposals from voluntary organisations in Madhya Pradesh for sanction of grant under the above Scheme. The sanction of grant-in-aid for setting up of new De-addiction/Counselling Centres depends upon the need, seriousness of the problem, competence of the Organisation, fulfilment of certain prescribed criteria laid down in the Scheme, availability of funds etc. Hence, it is not possible to indicate any definite time frame by which these proposals will be approved.

Krishi Vigyan Kendras

2579. SHRI DATTA MEGHE : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of districts still without any Krishi Vigyan Kendras in Maharashtra; and

(b) the steps being taken by the Government to establish the Krishi Vigyan Kendras in all the remaining districts of the States?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND AGRICULTURE) (SHRI CHATURANAN MISHRA) : (a) Out of 29 rural districts in Maharashtra State seven districts are still without Krishi Vigyan Kendras. The names of the districts are :

(1) Raigarh (2) Chandarpur (3) Latur (4) Bhandara (5) Gadchiroli (6) Osmanabad and (7) Yavatmal.

(b) A comprehensive plan has been chalked out and taken up with the Planning Commission which covers upgradation of existing Farmers Training Centres to take up the functions of Krishi Vigyan Kendras and establishment of Krishi Vigyan Kendras in the remaining districts of the State.

Committee for Environment Protection

2580. SHRI RAM NAIK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether a high power expert committee for protecting the environment of Maharashtra's Dahanu Taluka has been constituted;

(b) if so, the names of the members and Chairman of the Committee;

(c) the number of the meetings held by this Committee; and

(d) the time bound programme to obtain their Report and implementation thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) As per the directive of the Supreme Court, the Dahanu Taluka Environment Protection Authority, in the District of Thane, Maharashtra, has been constituted with the following composition :

1. Justice Chandrashekhar Shanke; Chairperson
Dharmadhikari (Retired Judge
of High Court, Mumbai)
2. Director, National Institute of Hydrology, Roorkee, U.P. Member
3. Director, National Institute of Oceanography, Dona Paula, Goa. Member
4. Head of the Botany Department, Mumbai University, Mumbai Member
5. Head, Department of Environmental Engineering, IIT, Mumbai Member
6. Prof. K.B. Jain, Centre for Environmental Planning and Technology, Ahmedabad Member